

circulation, Government do not consider that any useful purpose will be served now by continuing to treat this part of the Report as secret. I am, therefore, laying it on the Table of the House."

So, the entire matter has been in circulation in the country; everybody knows about it. I do not think that Government will take the plea of secrecy in this and I hope that Government will make a copy of the report available *suo motu*.

Some hon. Members rose—

Mr. Speaker: Should we have a whole debate on this?

Shri S. M. Banerjee: I want to know only one thing, Sir.

Shri K. K. Nayar (Bahraich): I stood up much before.

Shri S. M. Banerjee: This is for the 16th time that I am standing.

Mr. Speaker: Mr. Banerjee is always on his legs.

Shri K. K. Nayar: I may be heard first.

Mr. Speaker: All right.

Shri K. K. Nayar: My purpose is not to hinder the proceedings, or obstruct the proceedings; I only want to assist you. One question which arises in this context is this. The learned Law Minister raised certain legal points. Naturally you wanted to hear him; that is correct. He raised some legal points; he is an excellent exponent of this point of view. But the points that he has raised are such on which perhaps further contribution should be invited from the other members of the House. For instance, he said that Government claims a privilege on this question. Government is always a claimant of privileges. But the question of privilege will be decided by you. A privilege will not

be claimed in a blanket manner without assigning any reason that could be examined by you. If the plea is that it is not in public interest, the examination of that plea should be possible by you and the decision will be given by you. Merely to say that it is not in public interest . . . (Interruptions).

An hon. Member: That was not the plea.

Shri K. K. Nayar: The privilege was claimed all along on the ground that it was not in public interest. You must have a chance of examining what public interest would be injured or damaged by the revelation of the facts in that report. That is the first question.

The second point is this. The learned Minister for Home Affairs was pleased to say that this was a Cabinet matter . . .

Mr. Speaker: Is he going to analyse the whole thing?

Shri K. K. Nayar: No, Sir, I was just . . .

Mr. Speaker: What else is he doing now? No, no.

Now, papers to be laid on the Table. (Interruptions). I would not give a ruling now. How can I? I will give on Monday.

Shri S. M. Banerjee: Before you give your ruling, kindly give me a chance, Sir, That is my request.

12.56 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER SUB-SECTION (3) OF SECTION 620A OF COMPANIES ACT

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmad): I beg to lay on the Table a copy each of the following

[Shri F. A. Ahmed]

Notifications under sub-section (3) of section 620A of the Companies Act, 1956:—

G.S.R. 607 published in Gazette of India, dated the 29th April, 1967.

G.S.R. 608 published in Gazette of India, dated the 29th April, 1967.

[Placed in Library. See No. LT-580/67].

ANNUAL REPORT ON ACTIVITIES OF THE RUBBER BOARD ETC.

The Deputy Minister in the Ministry of Commerce (Shri Shaif Qureshi): I beg to lay on the Table:—

A copy of the Annual Report on the activities of the Rubber Board for the year 1965-66. [Placed in Library. See No. LT-581/67].

A copy of the Audit Report on the Accounts of the Rubber Board for the year 1965-66. [Placed in Library. See No. LT-581/67].

A copy of the Cotton Control (Second Amendment) Order, 1967, published in Notification No. S.O. 1965 in Gazette of India, dated the 13th May, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-582/67].

RULES COMMITTEE

FIRST REPORT

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): I beg to lay on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha the First Report of the Rules Committee. [Placed in Library. See No. LT-584/67].

12.57 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

I am directed to inform the Lok Sabha that the Rajya Sabha, at the sitting held on the 6th June, 1967, has passed the enclosed motion referring the Central Industrial Security Force Bill, 1966, to a joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

Motion

“That the Bill to provide for the constitution and regulation of a Force called the Central Industrial Security Force for the better protection and security of certain industrial undertakings be referred to a Joint Committee of the Houses, consisting of 45 members; 15 members from this House, namely:

1. Shrimati Violet Alva
2. Shri K. S. Ramaswamy
3. Shri M. P. Bhargava
4. Shri M. Govinda Reddy
5. Shri Nand Kishore Bhatt
6. Shri Akbar Ali Khan
7. Shri B. K. P. Sinha
8. Shri M. M. Dharis
9. Shri Krishan Kant
10. Shri Bhupesh Gupta
11. Shri K. Sunderam
12. Shri Rajnarain
13. Shri Banka Behary Das
14. Shri D. Thengari
15. Shri A. P. Chatterjee